

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 364 OF 2017 &  
IA NO. 583 of 2017**

**Dated: 23<sup>rd</sup> April, 2018**

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member  
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

**In the matter of:**

**Schlumberger Asia Service Pvt. Ltd.**

**...Appellant(s)**

**Vs.**

**Maharashtra Electricity Regulatory Commission & Anr.**

**...Respondent(s)**

Counsel for the Appellant(s) : Ms. Ananya Sachdeva

Counsel for the Respondent(s) : Mr. C.K. Rai for  
Mr. Buddy A. Ranganadhan for R-1

Mr. Shubham Raheja

Mr. Manoj Kaushik for R.2

**ORDER**

**IA NO. 583 of 2017**

***(Appln. for exemption from filing certified copy of impugned order)***

We have heard learned counsel for the appellant/applicant. For the reasons stated in the application, the application is allowed.

**APPEAL NO. 364 OF 2017**

Learned counsel for the appellant seeks three weeks more time to file rejoinder. He may take steps to file the same on or before 15.05.2018 after serving copy on the other side.

List the matter on **11.07.2018**.

**(Justice N. K. Patil)  
Judicial Member**

**(I.J. Kapoor)  
Technical Member**

ts/mk